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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. No. 153/92 in
O.A. No. 1822/90.

B.S. Rana & ors. Vs. Union of India & ors.

ORDER

The petitioners herein alongwith others were applicants in OA No. 1822/90 entitled "B.S. Rana & ors. Vs. Union of India & ors." They seek review of the judgment dated 6.3.1992 made in the aforesaid O.A.

2. After perusal of the R.P., judgment in question and the records, it would appear that the matter agitated by the petitioners in MP 1729/91 had been substantially dealt with in the judgment. In view thereof and the fact that the Review Petition does not fall within the parameters of Order XLVII Rule 1 of the Code of Civil Procedure, the Review Petition, if concurred in by Hon'ble Shri I.K. Rasgotra, A.M. be rejected by circulation.

B.S. Sekhon
(B.S. SEKHON)
VICE CHAIRMAN

I agree. 11-2-93

Hon'ble Shri I.K. Rasgotra, A.M.

12/2/93